THE PUNJAB LAND PRESERVATION ACT, 1900.

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'THE PUNJAB LAND PRESERVATION ACT, 1900. PUNJAB ACT II OF 1900.

[28th August, 1900, 10th October, 1900.]

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1900	11	The Punjab Land Preservation Act, 1900	Amended, Punjab Acts, IV of 1905,2 VII2 and VIII4 of 1926 Amended, Government of India (Adaptation of Indian Laws) Order, 1937. Amended by Punjab Act XI of 19425 Amended by Punjab Act IV of 19446 Amended by the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948 (G.G.O. 40) Amended by the Punjab Act, VII of 19506 Amended by the Adaptation of Laws Order, 1950 Amended by the Adaptation of Laws (Third Amendment) Order, 1951 Amended by Punjab Act I of 19518 Amended by Punjab Act I of 19518 Amended by the Punjab Reorganisation (Chandigath) Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

For Statement of Objects and Reasons, see Punjab Gazette, 1899, Part V-A, page 13; for report of the Select Committee, see ibid, 1900, Part V, page 1, and for Proceedings in Council, see ibid, 1899, Part VI, page 14 and ibid, 1900, Pert VI page 12.

For Statement of Objects and Reasons, see Punjab Gazette, 1905, Part V, page 137 and for Proceedings in Council, see ibid, 1905, Part V, pages 141 and 147.

For Statement of Objects and Reasons, see Punjab Gazette, 1926, Part V, page 28; for Report of the Select Committee, see ibid, 1926, Part V, pages 112—14, and for Proceedings in Council, see Punjab Legislative Council, Debates, Vol. IV. A. pages, 189, 90, and Vol. IV. B. Legislative Council Debates, Vol. IX-A, pages 188-90, and Vol. IX-B, pages 1174-77. It came into force on 16th August, 1926.

For Statement of Objects and Reasons, see Punjab Gazette, 1926, Part I, page 544, and for Proceedings in Council, see Punjab Legislative Council Debates, Vol. IX-B, page 1178. It came into force on 16th

Extraordinary, page 255; for Proceedings in Assembly, see Punjab Legislative Assembly Debates, Vol. XX, page 243.

EFor Statement of Objects and Reasons, see Punjab Gazette, 1943,

Extraordinary, pages 45-46 and for proceedings, in Assembly, see Punjab

Legislative Assembly Debates, Volume XXII, pages 829-835. For Statement of Objects and Reasons, see Punjab Govt. Gazette, 1950, Extraordinary, page 159 and for proceedings in Assembly, see Punjab Legislative Assembly Debates, 1950, Volume I, page 20 (35).

For Statement of Objects and Reasons, see Punjab Govt. Gazette, 1951, Extraordinary, page 100 and for proceedings in Assembly, see Punjab Legislative Assembly Debates, 1951, Volume III, pages (5) 46 to (5) 71.

For Statement of Objects and Recsons, see Punjab Govt. Gazette, 1958, Extraordinary, page 546K and for Proceedings in Assembly, see Punjab Legislative Assembly Debates, 1958.

[1900 : Pb. Act II

An Act to provide for the better preservation and protection of certain portions of the territories of '[Punjab] * * 2 * *

It is hereby enacted as follows:-

PRELIMINARY

short title and 1. (1) This Act may be called the Punjab Land Precommencement. servation * * Act, 1900, and

⁵[2) It shall extend to the whole of the State of Funjab.]

"[(3) It shall come into force at once.]

Definitions

- In this Act unless a different intention appears form the subject or context.—
 - (a) the expression "land" means land within any "[* *] area preserved and protected or otherwise dealt with in manner in this Act provided, and includes benefits to arise out of land and things attached to the earth or permanently fastened to anything attached to the earth;

²The words "Situate within or adjacent to the Siwalik mountain range" omitted by Punjab Act XI of 1942, section 2.

The preamble was omitted by Punjab Act XI of 1942, section 3.
The brackets and word "(chos)" omitted by Punjab Act IV of 1944, section 2(a).

ESub-section (2) inserted by Punjab Act XI of 1942, section 4(a). It was substituted by Punjab Act IV of 1944, section 2(b). The subsection as thus substituted was substituted again by the present sub-section by Punjab Act I of 1951, section 2. Extended to the territories which, immediately, before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 18 of 1958.

⁶The old sub-section (2) was renumbered as sub-section (3) by Punjab Act XI of 1942, section 4(a). This Act came into force in the territories which, immediately before the 1st November, 1956, were comprised in he State of Patiala and East Punjab States Union on the 15th May, 1958.

The word "local" omitted by Punjab Act IV of 1944, section 3(a)

¹Substituted for the words "East Punjab" (which had been inserted for the word "Punjab" by the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948, by the Adaptation of Laws (Third Amendment), Order, 1951.

XVI of

1927.

- (b) the expression "cho" means a stream or torrent flowing through or from the Siwalik mountain range within '[Union Territory of Chandigarh].
- (c) the expressions "tree", "timber", "forest-produce" and "cattle", respectively, shall have the meanings severally assigned thereto in section 2 of the Indian Forest Act, 2[1927];
- (d) the expression "person interested" includes all persons claiming any interest in compensation to be made on account of any measures taken under this Act, °[* *];
- (e) the expression "Deputy Commissioner" includes any officer or officers at any time specially appointed by the '[Central Government] to perform the functions of a Deputy Commissioner under this Act:

⁵[(f) the expression "rightholder" includes—

(i) persons not being tenants or mortgagees having rights to or in land; and

(ii) persons having rights of collections of forest produce or of grazing or pasture; and

(g) the expression "erosion" includes the removal or displacement of earth, soil, stones or other materials by the action of wind or water.]

NOTIFICATION AND REGULATIONS OF AREAS

6[3. Whenever it appears to the 4[Central Govern-Notification ment] that it is desirable to provide for the conservation areas. of sub-soil water or the prevention of erosion in any area subject to erosion or likely to become liable to erosion, such Government may by notification make a direction accordingly.]

of

Substituted for the word. "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968;

²Substituted for the figures "1878" by Punjab Act IV of 1944, sec-

tion 3(b). See the Indian Forest Act. 1927 (XVI of 1927), section 2.

The word "and" omitted by Punjab Act IV of 1944, section 3(c).

Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects). current Subjects) Order, 1968.

⁵Added by Punjab Act IV of 1944, section 3(d). ⁶Substituted for the old section by Punjab Act XI of 1942, section 5.

Power to regu-4. In respect of areas notified under section 3 prohibit by gen-generally or the whole or any part of any such area, the eral or special [Central Government] may by general or special order within temporarily * * 2 * * regulate, restrict or prohibit order, notified certain matters.

- (a) the cleaning or breaking up or cultivating of land not ordinarily under cultivation prior to the publication of the notification under section 3:
- (b) the quarrying of stone or the burning of lime at places where such stone or lime had not ordinarily been so quarried or burnt prior to the publication of the notification under section 3:
- (c) the cutting of trees or timber, or the collection or removal or subjection to any manufacturing process, otherwise than as described in clause (b) of this sub-section, of any forest-produce other than grass, save for bona fide domestic or agricultural purposes *[or right-holder in such areal;
- (d) the setting on fire of trees, timber or forest produce:
- (e) the admission, herding, pasturing or retention of sheep 4 [goats or camels]:
- (f) the examination of forest-produce passing out of any such area; and
- (g) the granting of permits to the inhabitants of towns and villages situate within the limits or in the vicinity of any such area, to take any tree, timber or forest produce for their own use therefrom or to pasture sheep [goats camels] or to cultivate or erect buildings therein and the production and return of such permits by such persons.

1926, section 2.

3Added by Punjab Act IV of 1944, section 4(a) 4Substituted for the words "or goats" by Punjab Act IV of 1944.

*Substituted for the word "or gents" by Punjab Act IV of 1944. section 4(c).

²Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

2The words "or permanently" were omitted by Punjab Act VII of

- 5. In respect of any specified village or villages, or Power in cer-part or parts thereof, comprised within the limits of any regulate, restrict area notified under section 3, the '[Central Government] or prohibit, by may, by special order, temporarily * 2 * regulate, restrict within or prohibitfurther matters,
 - (a) the cultivating of any land ordinarily under cultivation prior to the publication of the notification under section 3:
 - (b) the quarrying of any stone or the burning of any lime at places where such stone or lime had ordinarily been so quarried or burnt prior to the publication of the notification under sec-
 - (c) the cutting of trees or timber or the collection or removal or subjections to any manufacturing process, otherwise than as described in (b) of this sub-section, of any forest-produce ⁸[for any purposes]; and
 - (d) the admission, herding, pasturing or retention of cattle generally other than sheep '[goats and camels], or of any class or descriptions of such cattle.
- 5-A. In respect of areas notified under section 3 Power to require of generally or the whole or any part of any such area, the works and tak-¹[Central Government] may, by general or special order, ing of measures. direct-
 - (a) the levelling, terracing, drainage and embanking of fields;
 - (b) the construction of earth-works in fields and ravines;
 - (c) the provision of drains for storm water;

Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

²The words "or permanently" were omitted by Punjab Act VII of

²Substituted for the words "for bona fide domestic or agriculture 1926, section 3. purposes" by Punjab Act IV of 1905.

^{&#}x27;Substituted for the words "and goats" by Punjab Act IV of 1944,

Inserted by Punjab Act IV of 1944, section 5.

[1900 : Pb. Act II

Proclamation of

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rights which are restricted or pro-

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hibited.

(d) the protection of land against the action of wind or water:

(e) the training of streams; and

(f) the execution of such other works and the carrying out of such other measures as may, in the opinion of the '[Central Government], be necessary for carrying out the purposes of this Act.]

6. Every order may under ²[sections 4, 5, or 5-A] Necessity regulation, triction, or hibition to be forth that the '[Central Government] is satisfied, after due recited in the inquiry, that regulations, restrictions, '[prohibitions or order under secorder under sec-inquity, that regulations, restrictions, restrictions, for the tions 4, 5 or 5-A. directions] contained in the order are necessary for the of purpose of giving effect to the provisions of this Act. Publication order.

7. (1) When, in respect of any 5[* *] area, a notifiregulations, res-cation has been published under section 3, and-

(a) upon such publication any general order, made under section 4 [or section 5-A] becomes applicable to such area; or

(b) any special order under [sections 4, 5 or 5-A].

is made in respect of such area,

the Deputy Commissioner shall cause public notice of the provisions of such general or special order to be given, and if the provisions of any such order restrict or sprohibit the exercise of any existing rights, shall also publish in the language of the country and in every town and village the boundaries of which include any portion of the area within or over which the '[exercise of any such rights is so restricted or prohibited] a proclamation stating the regulation, restrictions and prohibitions which have been imposed, by any such order, within the limits of such area or

²Substituted for "section 4 or section 5" by Punjab Act IV of 1944,

section 7(a). "Substituted for the word "Gazette" by the Government of India

(Adaptation of Indian Laws) Order, 1937. 4Substituted for the words "or prohibitions" by Punjab Act IV of 1944, section 7(b). The word "Local" was omitted by Punjab Act IV of 1944, section

Einserted by Punjab Act IV of 1944, section 8(b). 7Substituted for "section 4 or section 5" by Punjab Act IV of 1944,

section 8(c). *Substituted for the word "extinguish" by Punjab Act VII of 1926,

9Substituted for the words "any such rights or so restricted or exsection 4. tinguished" by Punjab Act 7 of 1926, section 4.

Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

in any part or parts thereof, fixing a period of not less than three months from the date of such proclamation, and requiring every person claiming any compensation in respect of any right so restricted or prohibited, within such period either to present to such officer a written notice specifying, or to appear before him and state, the nature and extent of such right and the amount and particulars of the compensation (if any) claimed in respect thereof.

(2) Any claim not preferred within the time fixed in the proclamation made under sub-section (1), shall be rejected:

Provided that, with the previous sanction of the Commissioner, the Deputy Commissioner may admit any such claim as if it had been made within such period.

- ¹[7-A. (1) When an order has issued under section 5-A, the Deputy Commissioner may by notice require the owner or occupier of the land to execute such works or take such measures as may be specified in the notice.
- (2) Every such notice shall state the time within which the works are to be executed or measures are to be taken.
- (3) A person aggrieved by an order contained in such a notice as aforesaid may, within thirty days from the service or such notice or within such longer period as the Leputy Commissioner may allow in this behalf, serve a notice of his objections on the Deputy Commissioner in such manner as may be provided by the rules made under this Act.
- (4) If and in so far as an objection under this section is based on the ground of some informality, defect or error in or in connection with the notice, the Deputy Commissioner shall dismiss the objection, if he is satisfied that the informality, defect or error was not a material one.

Inserted by Punjab Act IV of 1944, section 9.

- (5) If the objection is brought on all or any of the following grounds, that is to say—
 - (a) that the notice might lawfully have been served on the occupier of the land in question instead of on the owner, or on the owner instead of on the occupier, and that it would have been equitable for it to have been so served;
 - (b) that some other person, being the owner, occupancy tenant, mortgagee with possession, or lessee, or farm holder, or possessing some other right in or over the land to be benefited, ought to contribute towards the expenses of executing any works or taking any measures required;
 - (c) where the work or measure is work or measure for the common benefit of the land in question and other land, that some other person being the owner or occupier of land to be benefited, ought to contribute towards the expenses of executing any works or taking any measures required;

the objector shall serve a copy of his notice of objection on each other person referred to, and on the hearing of the objection the Deputy Commissioner may make such order as he thinks fit with respect to the person by whom any work is to be executed or measure is to be taken and the contribution to be made by any other person towards the cost of the work or measure, or as to the proportions in which any expenses which may become recoverable by the Deputy Commissioner under sub-section (6) are to be borne by the objector and such other person:

Provided that no such order shall be made unless the person who is likely to be affected thereby has been given a reasonable opportunity of being heard.

In exercising his power under this sub-section the Deputy Commissioner shall have regard—

(a) as between an owner and an occupier, to the terms and conditions, whether contractual or statutory, of the tenancy and to the nature of the works and measures required; and

- (b) in any case, to the degree of benefit to be derived by the different persons concerned.
- (6) Notwithstanding anything to the contrary in any law for the time being in force, no person required by a notice or an order under this section to execute any work or to take any measure shall be required to obtain the consent of any other person before complying with such notice or order.
- (7) Subject to such right of objection as aforesaid and the right of appeal under section 18, if the person required by the notice to execute works or to take measures fails to execute the works or to take the measures indicated within the time thereby limited, the Deputy Commissioner may himself or by an agent execute the works or take the measures and recover from that person the expenses reasonably incurred by him in so doing:
- (1) Provided that it shall not be necessary for the Deputy Commissioner to wait for the decision of any objection other than an objection under clause (a) of subsection (5), or an appeal against any decision on such objection, before taking action under this sub-section;
- (8) If the cost of any work executed or any measure taken by any person remains unpaid by the person from whom it is due after the date specified in a notice issued in this behalf by the Deputy Commissioner or such other date as is fixed by him, such cost shall be recoverable as an arrear of land revenue and a certificate issued by the Deputy Commissioner in this behalf shall be final and conclusive evidence of the sum so recoverable and the person liable for the same.
- (9) Every order issued under this section shall be published in such manner as may be prescribed in the rules made under this Act, and upon such publication every person affected thereby shall, unless the contrary be proved, be deemed to have had due notice thereof.

Proviso (2) omitted by Punjab Act I of 1951, section 3.

(10) The Deputy Commissioner may by general or special order authorise any revenue officer subordinate to him to enquire into any objection that may be brought under this section:

Provided that no final order on any such objection shall be passed except by the Deputy Commissioner himself.

- (11) In making an order on objections brought under this section, the Deputy Commissioner shall be guided by such rules, if any, as the '[Central Government] may make in this behalf.
- (12) For the purposes of this section, the expression "estate shall have the meaning assigned thereto in the Punjab Land Revenue Act, 1887.]

CONTROL OVER THE BEDS OF CHOS.

Action when Central Government considers it desirable to take measures to regulate the beds of chos. Vesting of such beds in Central Government.

- Action when 8. (1) Whenever it appears to the ¹[Central Government Government considers it ment] that it is desirable that measures should be taken in desirable to take the bed of any cho for the purpose of—
 - (a) regulating the flow of water within, and preventing the widening or extension of, such bed, or of
 - (b) reclaiming or protecting any land situate within the limits of such bed;

such Government, may, either proceed at once in manner in sub-section (2) provided, or, in the first instance, by notification specifying the nature and extent of the measures to be taken and the locality in and the time within which such measure are to be so taken, require all persons possessing proprietary or occupancy rights in land situate in such locality to themselves carry out the measures specified in such notification accordingly.

¹Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

(2) If the whole or any part of the bed of any cho be unclaimed, or, if, in the opinion of the '[Central Government] the measures deemed necessary under subsection (1) are of such a character, in regard to extent and cost, that the interference of the '[Central Government] is absolutely necessary, or in the event of the owner or occupier of any portion of the bed of any cho failing to comply with the requirements of any notification issued under sub-section (1), such Government may, by notification, declare that the whole or any part of the area comprised within the limits of the bed of any cho 2[shall vest in the ¹[Central Government]] * *** * for such period and subject to such conditions (if any) as may be specified in the notification:

Provided that no such declaration shall be made in respect of, or shall affect, any land included within the limits of the bed of any such cho, which, at the date of the publication of the notification making such declaration, is cultivated or culturable, or yields any produce of substantial value.

- (3) When the owners or occupiers of such locality are unable to agree among themselves regarding the carrying out of such measures, the decision of those paying the larger amount of land-revenue shall be held to be binding on all.
- (4) The '[Central Government] may, from time to time, by like notification, extend the period during which any such area shall remain vested in '[the '[Central Government]].
- 9. Upon the making of any declaration under sub-Effect of notisection (2) of section 8, all private rights of whatever kind fication to sus-existing in or relating to any land comprised within the guish private

private rights notified under section 8.

Substituted for the word "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects), Order, 1968.

^{*}Substituted for the words "His Majesty for the purposes of the Province" by the Adaptation of Laws (Third Amendment) Order, 1951.

The words "either absolutely and in perpetuity or" were omitted by Punjab Act VIII of 1926, section 2.

Substituted for the words "His Majesty" by the Adaptation of

Laws (Third Amendment) Order, 1951,

area specified in the notification containing such declaration at the time of the publication thereof, shall '[be suspended for the period specified in the declaration and for such further period (if any) to which such period may at any time be extended]:

Provided that, as far as circumstances admit, such rights of way and water shall be reserved, in respect of every such area, as may be necessary to meet the reasonable requirements and convenience of the persons (if any) who, at the time of the making of such declaration, possessed any such rights over such area.

Power of Deputy Commissioner shall, for the pursioner to delimit poses of every notification issued under sub-section (2) of the bed and to section 8, fix the limits of the area comprised within the stitutes such bed bed of the cho to which such notification is to apply. Power to take

possession of bed when vested in the Central Gov- any declaration under sub-section (2) of section 8, it shall ernment. be lawful for the Deputy Commissioner to—

- (a) take possession of the area specified in such declaration;
- (b) eject all persons therefrom; and
- (c) deal with such area, while it remains vested in ²[the ³[Central Government], as if it were the absolute property of ²[the ³[Central Government]].

Bar of compensation sation for acts for anything at any time done, in good faith, in exercise of tions 8, 9 or 10 any power conferred by section 8, section 9 or section 10.

12. [Condition as to sale of land acquired under the Act and obligation of Local Government to keep account of moneys expended on such land.]—Repealed by Act VIII of 1926, s. 4.

²Substituted for the word "His Majestry" by the Adaptation of Laws (Third Amendment) Order, 1951.

*Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on Concurrent and State subjects) Order, 1968.

¹Substituted for the old clauses (a) and (b) by Punjab Act VIII of 1926, section 3.

POWER TO ENTER UPON AND DELIMIT NOTIFIED AREAS AND BEDS.

It shall be lawful for the Deputy Commissioner Power to enter and for his subordinate officers, servants, care-takers and upon, survey and demarcate local workmen, from time to time, as occasion may require, -- areas

or section 8,

- (a) to enter upon and survey any land comprised within any 1* * * * area in regard to which any notification has been issued under section 3 or section 8 2 [or in regard to which a notification is proposed to be issued under section 5-A]:
- (b) to erect bench-marks on and to delimit and demarcate the boundaries of any such 1* area: and
- (c) to do all other acts and things which may be necessary in order adequately to preserve or protect any land or to give effect to all or any of the provisions of this Act:

Provided that reasonable compensation, to be assessed and determined in the manner in this Act provided, shall be made in respect of any damage or injury caused. to the property or rights of any person in carrying out any operations under the provisions of this section, but no such compensation shall be payable in respect of anything done under the said provisions within the limits of any 18 area notified under section 8.

INQUIRY INTO CLAIMS AND AWARD OF COMPENSATION.

14. (1) The Deputy Commissioner shall—

Inquiries into claims and awards there-

(a) fix a date for inquiring into all claims made upon. under section 7 * 3 * and may in his discretion. from time to time, adjourn the inquiry to a date to be fixed by him;

'The word "local" omitted by Punjab Act IV of 1944, section 10

Inserted by Punjab Act IV of 1944, section 10(b). The words "or section 12" were omitted by Punjab Act VIII of 19 %, section 5.

- (b) record in writing all statements made under section 7:
- (c) inquire into all claims duly preferred under section 7 * 1 *; and
- (d) make and award upon each such claim, setting out therein the nature and extent of the right claimed, the person or persons making such claim, the extent (if any) to which, and the person, or persons in whose favour, the right claimed is established, the extent to which it is to be restricted or 2[prohibited] and the nature and amount of the compensation (if any awarded).

(2) For the purposes of every such inquiry the Deputy Commissioner may exercise all or any of the powers of a Civil Court in the trial of suits under the Code of Civil XIV of Procedure.

(3) The Deputy Commissioner shall announce his award to such persons interested, or their representatives, as are present, and shall record the acceptance of those who accept it. To such so are not present, the Deputy Commissioner shall cause immediate notice of his award to be given.

Method of awarding compensation

15. (1) In determining the amount of compensation, and effect of such the Deputy Commissioner shall be guided, so far as may be, by the provisions of sections 23 and 24 of the Land Acquisition Act, 1894, and, as to matters which cannot be dealt with under those provisions, by what is just and reasonable in the circumstances of each case.

1894

(2) The Deputy Commissioner may, with the sanction of the '[Central Government] and the consent of the person entitled, instead of money award compensation in land or by reduction in revenue or in any other form.

(3) If, in any case, the exercise of any right is prohibited for a time only, compensation shall be awarded

The words "or section 12" were omitted by Punjab Act VIII of 1926, section 5.

²Substituted for the word "extinguished" by Act VIII of 1926, section 5.

³See now the Code of Civil Procedure, 1908, Act V of 1908). Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

only in respect of the period during which the exercise of such right is so prohibited.

1(4) * * * * * *.

PROCEDURE, RECORDS AND APPEAL.

- 16. (1) For every area, notified under section 3 or Record of rights section 8, the Deputy Commissioner shall prepare a record fied area, setting forth the nature, description, local situation and extent of all rights mentioned in section 4 and section 5—
 - (a) existing within such area at the time of the publication of the notification relating thereto under section 3 or section 8;
 - (b) regulated, restricted, * 2 * or 3[prohibited] by any order under section 4 or section 5.
- (2) When any award is made under section 14, its effect upon any right shall also be recorded therein.
- 17. (1) Upon the publication of a notification issued claiming notifiunder any of the provisions of this Act, the Deputy Comcations and of
 missioner shall cause public notice of the substance thereof to be given at convenient places in the locality to which
 such notification relates.

 Mode of proclaiming notifinotices,
 orders and proof to be given at convenient places in the locality to which
 such notification relates.
- (2) The procedure prescribed in sections 20, 21 and XVII of 22 of the Punjab Land-Revenue Act, 1887, shall be followed, as far as may be, in proceedings under this Act.
- 18. Every order passed and every award made ty a Appeal, review Deputy Commissioner under this Act, shall, for the purposes of appeal, review and revision, respectively, be deemed to be the order of a Collector within the meaning XVII of of sections 13, 14, 15 and 16 of the Punjab Land Revenue

 1887 Act, 1887:

Provided that nothing in this Act contained shall be deemed to exclude the jurisdiction of any Civil Court to decide any dispute arising between the persons interested

¹Repealed by Punjab Act VIII of 1926, section 6. ²The word "suspended" was omitted by Punjab Act VIII of 1926, section 7.

³Substituted for the word "extinguished" by Punjab Act VIII of 1926, section 7.

in any compensation awarded as to the apportionment or distribution thereof amongst such persons or any of them.

PENALTIES, BAR OF SUITS AND RULES

Penalty offences

19. Any person who, within the limits of any * * area notified under section 3, commits any breach of any regulation made, "[restriction or prohibition imposed, order passed or requisition made under sections 4, 5, 5-A or 7-Al, *[or obstructs or resists in any way whatever the execution of acts or things done under section 13], shall be punished with imprisonment for a term which may extend to one month, or with a fine which may extend to one hundred rupees, or with both.

Application Act 1927.

20. ⁴[The provisions of sections 52, 54, 55, 56, 57, 58, provisions of the 59, 60, 61, 62, 64 (excluding the last sentence), 66, 67, 68 and 73 of the Indian Forest Act 1927], shall, so far as applicable, be read as part of this Act, and for the purposes of those provisions, every offence punishable under section 19 shall be deemed to be a "forest offence", and every officer employed in the management of any area notified under section 3 or section 8, as care-taker or otherwise, shall be deemed to be a forest officer.

to has too Bar of suits.

21. No suit shall lie against the ⁵[Government] for anything done under this Act, and no suit shall lie against any public servant, for anything done, or purporting to have been done, by him, in good faith, under this Act.

Power to make rules.

22. (1) The '[Central Government] may make rules, consistent with this Act,-

> (a) regulating the procedure to be observed in any inquiry or proceeding under this Act; and

> (b) generally for the purpose of carrying into effect all or any of the provisions of this Act.

(2) All rules made under this section shall be published in the 'Official Gazette.

The word "Local" omitted by Punjab Act IV of 1944, section 11(a). ²Substituted for the words "or restriction or prohibition imposed under section 4 or section 5" by Punjab Act IV of 1944, section 11(b). ³Inserted by Punjab Act VII, 1950, section 2.

Substituted for "The provisions of sections 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 63 (excluding the last sentence), 64, 65, 66; 67 and 72 of the Indian Forests Act, 1878," by Punjab Act IV of 1944, section 12.

Substituted for the word "Crown" by the Adaptation of Laws

"Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects), Order, 1968.

7Substituted for the word "Gazette" by the Government of India

(Adaptation of Indian Laws), Order, 1937.